

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

NOTIFICATION

No: 2614 of 2025/RG

Dated: 19.08.2025

Acting in compliance to the directions dated 22.04.2025, passed by the Hon'ble Supreme Court in case ***In RE: Compensation amounts deposited with Motor Accident Claims Tribunals and Labor Courts***, Suo Motu Writ Petition (C) No. 7 of 2024, the High Court of Jammu & Kashmir and Ladakh hereby issues the following practice directions for adherence by all concerned:

- a) While filing claim petitions under the Motor Vehicles Act, 1988, (hereinafter 1988 Act) the following particulars shall be incorporated:
- i. Names and addresses (local and permanent) of the injured persons or the owners of the damaged property, as the case may be, their Aadhar and PAN details and email-id, if any; and
 - ii. Names and addresses (local and permanent) of all the legal representatives of the deceased victim of the accident who are claiming compensation, their Aadhar and PAN details and email-id, if any;
- b) If the aforesaid details are not furnished, the registration of the application should not be refused on that ground, but MAC Tribunals at the time of issuing notice may direct the applicant(s) to furnish the information and make the issue of the notice subject to making compliance;
- c) While passing an interim or final order of grant of compensation, the MAC Tribunals shall call upon the person or persons held entitled to receive compensation, to produce their bank account details along with either a certificate of the banker giving all details of the bank account of the person or persons entitled to receive the compensation including IFS Code, or a copy of a cancelled cheque of the bank account. The Tribunal shall call upon the claimants to produce the documents within a specified reasonable time;
- d) A further direction shall be issued to the persons entitled to receive compensation to keep on updating information regarding the bank accounts, email id, in case there is any change;
- e) In the event a consent award or consent order is made, MAC Tribunals may direct the deposit of the compensation amount ordered to be released to the claimants directly to the bank

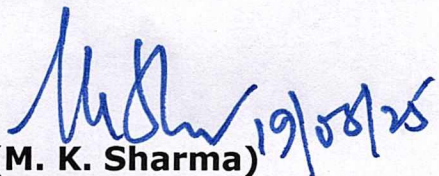
accounts of the persons held entitled to receive compensation. However, the consent terms must contain all relevant account details of the persons entitled to compensation in accordance with clause (c) above. The account details can also be incorporated in the order passed for the disbursement of the amount on the basis of a compromise between the parties. In case of compromise before the Lok Adalats, the MAC Tribunal, on the basis of the settlement, shall pass a consequential order in the above terms;

- f) It shall be the duty of the learned Judges presiding over the MAC Tribunal to verify from the certificate issued by the banker and ascertain whether the account is of the persons held entitled to receive compensation;
- g) The MAC Tribunals, while passing orders of withdrawal/disbursement, shall, in the ordinary course, pass an order of transfer of the requisite amounts directly to the bank account of the person/s entitled to receive compensation as per the account details furnished. If there is a long gap between the date of furnishing the account details and the date of filing application for withdrawal of the amount, the Tribunal will be well advised to get fresh account details of the claimants;
- h) Whenever the MAC Tribunal passes an order of deposit of compensation amount with the Tribunal, there shall be a direction issued to invest the amounts to be deposited in fixed deposit with any nationalised bank or scheduled Bank the fixed deposit shall be with the standing instructions to the bank to renew the same after periodical intervals till further orders are passed by the Tribunal;
- i) The above directions issued while passing awards in claims under the 1988 Act shall also apply to cases of the claims for Compensation under the Employees Compensation Act, 1923 (hereinafter 1923 Act);
- j) The Central Project Co-ordinator of e-court project or Registrar (Computer/IT) of the High Courts, with the help of the State Government, shall create a dashboard on which the information regarding the amounts lying deposited in connection with the compensation granted under 1988 or 1923 Acts shall be regularly uploaded with all details. It will help all concerned to implement the directions issued under this order;
- k) All MAC Tribunals and Commissioners under the 1923 Act shall initiate a massive drive to ascertain the whereabouts of the persons who have been held to be entitled to receive compensation, but have not taken the same. This shall be done by taking the assistance of the District and Taluka Legal Services Authorities and para legal volunteers;
- l) The Governments of UT of J&K and UT of Ladakh shall provide assistance to the Legal Services Authorities, the local police

officers/revenue officers of the district and taluka to trace the claimants who are held entitled to receive Compensation;

- m) The Jammu & Kashmir Legal Services Authority and Ladakh Legal Services Authority shall monitor compliance with the directions issued in terms of clauses (k) and (l) above and report compliance to the High Court within a period of four months for its onward transmission to the Hon'ble Supreme Court.

By Order of the Hon'ble High Court.


(M. K. Sharma)

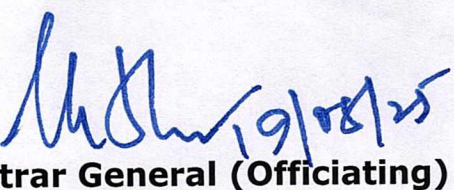
Registrar General (Officiating)

Dated: 19.08.2025

No:-44488-538/RG/GS

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu & Kashmir and Ladakh.
2. Secretary to Hon'ble Mr. /Mrs. Justice _____;
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of Jammu & Kashmir and Ladakh for information.
4. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs, UT of J&K, Srinagar;
5. Secretary, Department of Law and Justice, UT of Ladakh;
6. Director, J&K Judicial Academy, Srinagar;
7. Registrar Rules, High Court of Jammu & Kashmir and Ladakh;
8. Registrar Judicial, High Court of Jammu & Kashmir and Ladakh, Srinagar/Jammu;
9. Registrar Computers (I.T.), High Court of Jammu & Kashmir and Ladakh;
10. Member Secretary, J&K/Ladakh Legal Service Authority;
.....for information and necessary action.
11. All Principal District & Sessions Judges, UTs of J&K and Ladakh for information and necessary compliance. They are also requested to get the notification circulated amongst all the Judicial Officers working under their jurisdiction in general and Presiding Officers of the court dealing with MACT cases in particular, for further compliance at their end.
12. CPC, E-Courts, High Court of J&K and Ladakh, Srinagar for information.
13. Secretary, High Court Legal Services Committee, High Court of Jammu & Kashmir and Ladakh;
.....for information and necessary action.
14. Manager, Government Press, Jammu/Srinagar for information and publication in the next issue of Gazette.
15. I/C NIC, High Court of Jammu & Kashmir and Ladakh for uploading this Notification on the website of the High Court.
16. Incharge Library, High Court of Jammu & Kashmir and Ladakh, Jammu/Srinagar for information and keeping record of the same.
17. Order File.


Registrar General (Officiating)